

(Part II—Proceedings other than Questions and Answers)

## OFFICIAL REPORT

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## HOUSE OF THE PEOPLE

Thursday, 8 April, 1954

*The House met at two of the Clock*[MR. SPEAKER *in the Chair*]

## QUESTIONS AND ANSWERS

*(See Part I)*

2-48 P.M.

## GOVERNMENT OF PART C STATES (AMENDMENT) BILL

Secretary: Sir, under Rule 178 of the Rules of Procedure and Conduct of Business in the House of the People, I have to report that two petitions, as per statement laid on the Table, have been received relating to the Bill further to amend the Government of Part C States Act, 1951 introduced by Shri Dasratha Deb on the 11th December, 1953 and by Shri Biren Dutt on the 12th March, 1954.

*Statement*

Petition relating to the Bill further to amend the Government of Part C States Act, 1951 introduced by Shri Dasratha Deb on the 11th December, 1953, and by Shri Biren Dutt on the 12th March, 1954.

| Number of Signatories | District or Town           | State   |
|-----------------------|----------------------------|---------|
| (i) 44                | Patharkandi and Karimganj. | Tripura |
| (ii) 26               | Cachér                     | Tripura |

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## PAPERS LAID ON THE TABLE

## SETTLEMENT OF OUTSTANDING LIABILITIES OF UNION OF BURMA TO GOVERNMENT OF INDIA

The Minister of Finance (Shri C. D. Deshmukh): Sir, I beg to lay on the Table a copy of the letters exchanged between the Finance Minister and the Ambassador of the Union of Burma regarding the final settlement of outstanding liabilities of the Government of the Union of Burma to the Government of India arising out of the separation of Burma from India. [See Appendix VIII, annexure No. 44]

## RETENTION PRICES OF TINPLATE ETC.

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to lay on the Table a copy of each of the following papers, under sub-section (2) of section 16 of the Traffic Commission Act, 1951, namely:—

- (i) Report of the Tariff Commission on the Review of Retention Prices for 1952 of Tinplate produced by the Tinplate Company of India, Ltd;
- (ii) Letter No. SC(A)-2(110)/53, dated the 18th March, 1954, from the Deputy Secretary to the Government of India, Ministry of Commerce and Industry, New Delhi, to the Iron and Steel Controller, Calcutta; and
- (iii) Statement under proviso to section 16(2) of the Tariff